

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) (Ins) No. 924 of 2020

IN THE MATTER OF:

National Polyplast (I) Pvt. Ltd.

...Appellant

Vs.

Manpasand Beverages Ltd.

...Respondent

Present:

For Appellant: Mr. Gulshan Kumar Sachdev, Advocate.

ORDER

(Through Virtual Mode)

28.10.2020: Heard the Learned Counsel for the Appellant, Mr. Gulshan Kumar Sachdev. He submits that Learned Tribunal erroneously assumed that a dispute has been raised by the 'Corporate Debtor' and dismissed the Application under Section 9 of the I & B Code.

Issue Notice to Respondent. Requisites along with process fee, if not filed, be filed within five days. If the Appellant provides the e-mail address of the Respondent, let Notice be issued through e-mail also.

Respondent may file Reply Affidavit within two weeks after the receipt of Notice. The Appellant may file Rejoinder, if any. After receiving the Reply Affidavit within one week.

Let the Appeal be fixed 'For Admission (After Notice)' on **7th December, 2020.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**